

direct, four members from among themselves, to be members of the National Shipping Board."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (2) (a) of Section 4 of the Merchant Shipping Act, 1958, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves, to be members of the National Shipping Board."

*The motion was adopted*

(ii) COMMITTEE ON OFFICIAL LANGUAGES

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): I beg to move:

"That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from among themselves to be members of the Committee to review the progress made in the use of Hindi for the official purposes of the Union and submit a report to the President making recommendations thereon in accordance with sub-section (3) of Section 4 of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from among themselves to be members of the Committee to review the progress made in the use of Hindi for the official purposes of the Union and submit a report to the President making re-

commendations thereon in accordance with sub-section (3) of Section 4 of the said Act."

*The motion was adopted.*

(iii) COIR BOARD

THE MINISTER OF INDUSTRY (SHRI BRIJLAL VERMA): I beg to move:

"That in pursuance of sub-rule (1) (e) of rule 4 of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board for a term to be specified by the Central Government."

MR. SPEAKER: The question is:

"That in pursuance of sub-rule (1) (e) of rule 4 of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board for a term to be specified by the Central Government."

*The motion was adopted.*

12.15 hrs.

BUSINESS ADVISORY COMMITTEE

SECOND REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to move:

"That this House do agree with the Second Report of the Business Advisory Committee presented to the House on the 21st June, 1977."

MR. SPEAKER: The question is:

"That this House do agree with the Second Report of the Business Advisory Committee presented to the House on the 21st June, 1977."

*The motion was adopted.*

12.16 hrs.

**CARDAMOM (AMENDMENT) BILL\***

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA): Sir, I beg to move for leave to introduce a Bill to amend the Cardamom Act, 1965.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Cardamom Act, 1965."

*The motion was adopted.*

SHRI MOHAN DHARIA: I introduce the Bill.

12.17 hrs.

**YOGA UNDERTAKINGS (TAKING OVER MANAGEMENT) BILL\***

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राजनारायण) : अध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि दो योग मोसाइटियों के उपक्रमों का लोकहित में और उनका समुचित प्रबन्ध मुनिश्चित करने के उद्देश्य से सीमित अवधि के लिए प्रबन्ध-ग्रहण का तथा उनसे संबंधित या उनके प्रानुपंगिक विषयों का उपबन्ध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाय।

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the taking over of the management of the undertakings of the two Yoga Socie-

ties for a limited period in the public interest and in order to secure the proper management thereof and for matters connected therewith or incidental thereto."

*The motion was adopted.*

श्री राजनारायण : मैं विधेयक को पुरःस्थापित करता हूँ।

17.18 hrs.

**STATEMENT RE. YOGA UNDERTAKINGS (TAKING OVER OF MANAGEMENT) ORDINANCE**

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राजनारायण) : श्रीमन्, दिल्ली में 1958 से विश्वायतन योगाश्रम नामक एक पंजीकृत संस्था खोली गई थी। इस सोसाइटी के उद्देश्यों में अन्य बातों के..... व्यवधान)..... देखिए, जरा हल्ला न कीजिए। इसकी दोनों प्रथाएँ हैं। टेबल पर भी भी रखा जा सकता है और अगर कुछ कहना चाहें तो कहा भी जा सकता है। अगर विरोधी दल के लोग विरोध करना चाहें तो वे विरोध भी कर सकते हैं कि इसकी अनुमति नहीं देंगे। इसलिए आप यह नहीं कह सकते कि यह क्या प्रथा है? पार्लियामेंटरी पद्धति हमें सिखाने की कृपा न करें।

मैं योग उपक्रम (प्रबन्ध-ग्रहण) अध्यादेश, 1977 द्वारा तुरन्त विधान बनाने के कारण बताने वाला एक व्याख्यात्मक विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

**RE. CALLING ATTENTION**

SHRI VASANT SATHE (Akola):  
What about the calling attention?

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 22-6-77.

]Introduced with the recommendation of the Vice-President acting as President.